

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Regional Office: F-8, Mahalaxmi Metro Tower, Sector-4, Vaishali, Ghaziabad-201010

Contact No.: 9870303707, Authorized Officer: Ashutosh Kumar, Email: ashutosh.kumar@hindujahousingfinance.com

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Co-Borrower(s) that pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Hinduja Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, to be sold on, 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-

Date & Time of Auction : 09-06-2023 from 11:00 hrs. to 14:00 hrs.

Sr. No.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP)
1	(Loan Account No. UP/NCU/GHAU/A000000141) 1. Mr. Ashok, Plot No. 42, Kharsa No. 522, situated Colony Shanu Vihar, Vill-Loni Pargana Loni, Tehsil and District Ghaziabad-UP. Also at: House No. 42, Sanu Vihar, Vill-Loni Pargana, Ghaziabad-201102 2. Poonam, House No. 1, Ansar Vihar, Loni Dehat Ghaziabad, Uttar Pradesh-201102	Demand Notice date: 07.11.2020 Rs. 24,55,492/- (Rupees Twenty-Five Lakhs Fifty-Five Thousand Four Hundred and Ninety Two Only) as on 30.10.2020	A residential property built up on Plot No. 42 and part of Plot No. 421, consisting Kharsa No. 522, area measuring 185 sq. yds. i.e. 154.68 sq. mts. Sonu Vihar, Loni, Ghaziabad, Bounded as: North - Road 15 ft. wide, South - Plot of other, East - Road 20 ft. wide, West - Plot No. 44	₹ 30,47,731/- ₹ 3,04,773.1/-

1. Last Date of Submission of Sealed Bid/Offer in the prescribed tender forms along with EMD and KYC is 08.06.2023 between 10:00 AM to 4:00 PM. at the Regional Office F-8, Mahalaxmi Metro Tower, Sector-4, Vaishali, Ghaziabad-201010. Tenders that are not filled up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.

2. Date of Opening of the Bid/Offer (Auction Date) for Property is 09.06.2023 at the above-mentioned regional office address at 11:00 AM. The tender will be opened in the presence of the Authorized Officer.

3. Date of Inspection of the Immovable Property is on 05.06.2023 between 11:00 AM to 5:00 PM.

4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.

5. The notice is hereby given to the Borrower/s and Co-Borrower/s to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.

6. The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above-mentioned Regional office.

7. The immovable property will be sold to the highest bidder. However, the Authorized Officer reserves the absolute discretion to allow inter se bidding, if deemed necessary. The Property as mentioned will not be sold below Reserve Price.

8. HHFL (HINDUJA HOUSING FINANCE LIMITED) is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis'.

9. The Total Loan Outstanding amount is not the loan foreclosure amount. All other charges (if any) shall be calculated at the time of closure of the loan.

10. The Demand Draft should be made in favor of "HINDUJA HOUSING FINANCE LIMITED" payable at Ghaziabad.

For further details, contact the Authorized Officer, at the above-mentioned office address.

Dated : 28-04-2023, Place : New Delhi Mr. Ashutosh Kumar, Authorized Officer, HINDUJA HOUSING FINANCE LIMITED

BEFORE DEBTS RECOVERY TRIBUNAL - II, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure) Rules, 1993 in the matter of

PUBLICATION NOTICE

O.A. No. 181/2022 Date: 25.04.2023

Deutsche Bank AG (Applicant) VS Mr. Gul Mohd. Prop. Mis R M Manufacturers (Respondent) To, DEFENDANT

Mr. Gul Mohd. Prop. Mis R M Manufacturers, Sect-3, Plot No. J-236, Pkt. N Industrial Area, Bawana, Delhi - 39. Also at: House No. 152, Street No. 5, Shastri Park, Seemapur, Delhi - 53.

Whereas the above named applicant(s) has / have instituted a case for recovery of Rs. 22,51,543.34/- (Rupee Twenty Two Lakh Fifty One Thousand Five Hundred Forty Three and paisa Thirty Four Only) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 20.07.2023 at 10:30 A.M.

Take Notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video conferencing and for that purpose:-

(i) All the Advocates/Litigants shall download the "Cisco Webex" application/software;

(ii) "Meeting ID" and Password for the date of hearing case to be taken by Honble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in

(iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478.

Given under my hand and seal of the Tribunal this 25th day of April 2023

By Order of the Tribunal Assistant Registrar, DRT-II, DELHI.

Ummeed Housing Finance Pvt. Ltd

Registered & Corporate office at: Unit 809-815, 8th Floor, Tower-A, EMAAR Digital Greens, Golf Course Extension Road, Sector-61, Gurugram - 122002 (Haryana) CIN: U65922HR2016PTC087984.

APPENDIX IV [See rule 8(1)] POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrower/s to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.

The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date. The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the UMMEED HOUSING FINANCE PVT. LTD. For the amount specified therein with further interest, costs and Charges from respective dates thereon until full payment.

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under and Date of Possession is given as under:-

Sr. No.	Name and Address of the Borrower, Co-Borrower and/or Loan Account No.	Details of the Secured Asset	Demand Notice Date	Amount Due in Rs
1.	Usha Devi W/o Rajnath Sonkar (Borrower) Rajnath Sonkar S/o Chandra Shekhar Sonkar (Co-borrower) Both above Residing at: R-C 100, Deepak Vihar, Khora Colony, Khora, Ghaziabad-201309 LAN. No. LXGH202919-200004712 Loan agreement Date: 29-April-2019 Loan Amount: Rs. 10,00,000/-	All that part and parcel of Property of Residential Plot Measuring Area 100 Sq. Yds. Or 83.61 Sq.mts. Comprised in Kharsa No. 79, Situated at Village Jai Pura, Pargana & Tehsil Dadi, District- Gautam Budh Nagar, Boundaries- East - Rasta 16 Ft., West - Khet Parimala, North - Plot Mahardhan, South - Rest Plot of Seller	10-Feb-2023	Rs. 720,805.00/- (Rupees Seven Lakhs Twenty Thousand Eight Hundred Five Only) With further interest from the date of 11 Feb 2023.

Place: Gurugram, Haryana Date: 29.04.2023

Authorized Officer (Mr. Gaurav Tripathi) Ummeed Housing Finance Pvt.Ltd., Mobile- 9811329550

HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@heroHF.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC03148
Contact Address: Building No. 27, 2nd Floor, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notices, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
HHFDELHOU19000001723	AFSAR ALI, SHAMEEM BANO	Rs. 10,60,841/- as on 18-Apr-2023	26-Apr-2023 09-Apr-2023
HHFNSPHOU21000018166	KAILASH CHAND SHARMA, PRABHA	Rs. 16,96,857/- as on 18-Apr-2023	25-Apr-2023 06-Apr-2023
HHFNHOIHO22000024249	RAJ KAWAL, GEETA RANI	Rs. 16,36,093/- as on 18-Apr-2023	25-Apr-2023 06-Apr-2023
HHFNSPHOU1900005915	SAURABH KUMAR, ABHIJEET KUMAR	Rs. 14,87,977/- as on 18-Apr-2023	25-Apr-2023 09-Apr-2023

*With further interest, additional Interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc. incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 29-April-2023
Place: Delhi/INCR

Sd/- Authorized Officer, Hero Housing Finance Limited

INTEGRA ESSENTIA LIMITED

(Formerly known as Integra Garments & Textiles Limited)
CIN: L74110DL2007PLC396238

REGD OFF: 902, 9th Floor, Aggarwal Cyber Plaza-1, Netaji Subhash Place, New Delhi, North West, Delhi-110034, India

STATEMENT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

Sr. No.	Particulars	Consolidated Figures						Standalone Figures					
		Quarter Ended		Year Ended		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
		31-Mar-23	31-Dec-22	31-Mar-22	31-Mar-23	31-Mar-22	31-Mar-23	31-Dec-22	31-Mar-22	31-Mar-23	31-Dec-22	31-Mar-22	31-Mar-23
1	Total Income (1)	6,809.67	6,203.47	5,018.65	24,550.15	6,860.82	6,809.67	6,203.47	5,018.65	24,550.15	6,860.82	6,809.67	6,203.47
2	Total Expenses (2)	6,571.95	5,992.21	4,964.30	23,832.65	6,751.98	6,571.95	5,992.21	4,964.30	23,832.65	6,751.98	6,571.95	5,992.21
3	Profit Before Exceptional Items and Tax (1-2)	237.72	211.26	54.35	717.50	108.84	237.72	211.26	54.35	717.50	108.84	237.72	211.26
4	Exceptional Items	(5.50)	-	-	-	-	(5.50)	-	-	-	-	(5.50)	-
5	Share in Profit (Loss) in Associate Entity accounted for Using Equity Method	(17.53)	12.55	6.20	-	-	-	-	-	-	-	-	-
6	Profit/ (Loss) Before Tax (5+6+7)	225.69	223.81	54.35	723.70	108.84	211.26	211.26	54.35	717.50	108.84	211.26	211.26
7	Total Tax Expense (4+ii)	57.03	-	0.01	57.03	0.01	57.03	-	0.01	57.03	0.01	57.03	-
8	Profit/(Loss) from continuing operations (8-9)	168.66	223.81	54.34	666.67	108.83	168.66	223.81	54.34	666.67	108.83	168.66	223.81
9	Profit/(Loss) for the period (10+13)	168.66	223.81	54.34	666.67	108.83	168.66	223.81	54.34	666.67	108.83	168.66	223.81
10	Total Comprehensive Income for the period (14+15)	168.66	223.81	54.34	666.67	108.83	168.66	223.81	54.34	666.67	108.83	168.66	223.81
12	Paid up equity share capital (Face value of the share)	168.66	223.81	54.34	666.67	108.83	4,570.33	4,570.33	1,089.97	4,570.33	1,089.97	4,570.33	1,089.97
13	Earnings per Equity Share	0.04	0.05	0.05	0.15	0.10	0.04	0.05	0.05	0.15	0.10	0.04	0.05

Notes:

1. The Consolidated financial results of the company have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act 2013 (the Act) read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

2. The above Audited Financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting at the corporate office held on April 27, 2023. The Statutory Auditor of the Company has carried out an audit of the above Financial Results of the Company for the quarter and financial year ended March 31, 2023 in terms of the Regulation 33 of the SEBI (LODR) Regulations, 2015 and has issued an unmodified independent Auditor's Report thereon.

By Order of Board For Integra Essentia Limited
Sd/- Vishesh Gupta Managing Director DIN: 00255689

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SATNAM GLOBAL INFRAPROJECTS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	SATNAM GLOBAL INFRAPROJECTS LIMITED
2. Date of incorporation of Corporate Debtor	09/02/1987
3. Authority under which Corporate Debtor is incorporated / registered.	ROC-DEH1
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U74899DL1987PLC026940
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Off: Plot No. 272, FIE Industrial Area, Palgarhaji Delhi-110092 Address other than Reg. Office: 1-F, 54, Chabral Industrial Area, Kota, Rajasthan-324003 2-B-83, MIDC, Butlari Industrial Area, Nagpur Maharashtra-441123 3-A-4, Sector-57, Noida, U.P.-201301
6. Insolvency commencement date in respect of Corporate Debtor	26th April, 2023 (Order received on 27th April, 2023)
7. Estimated date of closure of insolvency resolution process	23rd October, 2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rajneesh Kumar Aggarwal Reg. No./IBBI/PA-01/1P-P00865/2017-2018/11483 AFA Valid Upto: 27-Nov-23
9. Address & email of the interim resolution professional, as registered with the board	Address: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058 E-mail: ca@arkadvisors.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058 E-mail: ip.satnam@gmail.com
11. Last date for submission of claims	10th May 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (relevant names for each class)	Not Applicable
14. (a) Details of forms and (b) Details of authorized representatives are available at:	(a) Web link: https://tbbi.gov.in/home/downloads Physical Add: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058. (b) Not Applicable.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-VI) has ordered the commencement of a corporate insolvency resolution process of the Satnam Global Infraprojects Limited on 26th April, 2023.

The creditors of Satnam Global Infraprojects Limited are hereby called upon to submit their claims with proof on or before 10th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Rajneesh Kumar Aggarwal, Interim Resolution Professional
Registration No.: IBBI/PA-01/1P-P00865/2017-2018/11483
Address: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058 Email: ca@arkadvisors.in
Date: 29.04.2023
Place: New Delhi AFA No.: AA11148302/271123/104928 | Valid Upto: 27-Nov-23

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Regional Office: F-8, Mahalaxmi Metro Tower, Sector-4, Vaishali, Ghaziabad-201010

Contact No.: 9870303707, Authorized Officer: Ashutosh Kumar, Email: ashutosh.kumar@hindujahousingfinance.com

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Co-Borrower(s) that pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Hinduja Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, to be sold on, 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-

Date & Time of Auction : 09-06-2023 from 11:00 hrs. to 14:00 hrs.

Sr. No.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP)
1	(Loan Account No. DL/NCU/GHAU/A000000161) 1. Mrs. Nirmal Rani, B-27/22, Block-B, Ground Floor, Bhajanpura, Near Little Champ Public School, East Delhi, East Delhi, Near Little Champ Public School, Metro, Bhajanpura, Delhi, India - 110096, Also at: Gali No. 14, Bhajanpura, C-322, East Delhi, Near PNB Bank, Bhajanpura, Delhi - 110053 2. Mr. Anand, Gali No. 14 Bhajanpura, C 322, East Delhi - 110053	Demand Notice date: 28.09.2020 Rs. 34,87,666/- (Rs. Thirty Four Lac Eighty Seven thousand Six Hundred and Sixty Six only) as on 30.08.2020	A built up Ground Floor, without roof rights, upto the extend of ceiling level, area measuring 100 sq. yds. i.e., 83.61 sq. mts. Out of Kharsa No. 316, part of property bearing no. B 27/22, Block-B, Gali no. 13, Bhajanpura, Ilaqa Shahdara, Delhi - 110053, Bounded as: North - Other's Property, South - Gali 15 Ft. Wide, East - Other's Property, West - Other's Property	₹ 28,00,000/- ₹ 2,80,000/-
2	(Loan Account No. UP/NCU/GHAU/A000000244) 1. Mr. Amarjit Kumar, Kharsa No. 353 C-529 First Floor Gali 25, Bhajanpura, Delhi - 110053 Also at: B-102, Sangam Bihar, Maharishi Garden - 201001 2. Rajni, B-102, Sangam Park, Maharehi Garden - 110094	Demand Notice date: 20.09.2021 Rs. 57,26,361/- (Rupees Fifty Seven Lac Twenty Six Thousand Three Hundred and Sixty One only) as on 30.07.2021	Built up first floor without roof rights, Kharsa no 353, bearing part of property no. c-529, in the Abadi of C block, gali no. 25, Bhajanpura, Ilaqa Shahdara, Delhi, area admeasuring 300 sq. yards, Bounded as: North - Other's Property, South - Other's Property, East - Other's Property, West - Gali 15 Ft. Wide	₹ 56,00,000/- ₹ 5,60,000/-

1. Last Date of Submission of Sealed Bid/Offer in the prescribed tender forms along with EMD and KYC is 08.06.2023 between 10:00 AM to 4:00 PM. at the Regional Office F-8, Mahalaxmi Metro Tower, Sector-4, Vaishali, Ghaziabad-201010. Tenders that are not filled up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.

2. Date of Opening of the Bid/Offer (Auction Date) for Property is 09.06.2023 at the above-mentioned regional office address at 11:00 AM. The tender will be opened in the presence of the Authorized Officer.

3. Date of Inspection of the Immovable Property is on 05.06.2023 between 11:00 AM to 5:00 PM.

4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.

5. The notice is hereby given to the Borrower/s and Co-Borrower/s to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.

6. The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above-mentioned Regional office.

7. The immovable property will be sold to the highest bidder. However, the Authorized Officer reserves the absolute discretion to allow inter se bidding, if deemed necessary. The Property as mentioned will not be sold below Reserve Price.

8. HHFL (HINDUJA HOUSING FINANCE LIMITED) is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis'.

9. The Total Loan Outstanding amount is not the loan foreclosure amount. All other charges (if any) shall be calculated at the time of closure of the loan.

10. The Demand Draft should be made in favor of "HINDUJA HOUSING FINANCE LIMITED" payable at Ghaziabad.

For further details, contact the Authorized Officer, at the above-mentioned office address.

Dated : 28-04-2023, Place : New Delhi Mr. Ashutosh Kumar, Authorized Officer, HINDUJA HOUSING FINANCE LIMITED

UCO Bank

Zonal Office : Krishna Plaza, C-2/6, D-Block, Ganga Nagar, Mawana Road, Meerut-250 001 (U.P.)

E-AUCTION SALE NOTICE

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF ASSETS UNDER THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Date of E-Auction 24.05.2023 from 01:00 pm to 05:00 pm

Sale of Immovable Property/ies mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) whereas, the Authorized Officer of UCO BANK had taken Possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same on 'AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS & WHATEVER THERE IS BASIS & WITHOUT RECOURSE BASIS' for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13 (4) of the said Act, proposes to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the website <https://ibapi.in>.

S. No.	Branch /Name of Address Borrower/Guarantor	Details of Properties	DEMAND/ POSSESSION NOTICE DATE & OUTSTANDING AMOUNT	RESERVED PRICE /EMD 10% BID INCREMENT AMOUNT	a) Date & Time for Inspection of Property B) Date & Time of E-Auction	Details of Authorised officer	Branch Address
1	Branch: Shastrinagar Borrowers: M/s Riddhi Enterprises. Prop. Sri Adhesh Sharma S/o Prem Narayan Sharma, K-2/2282, Shastri Nagar, Meerut, U.P.- 250002. Guarantor: Smt. Ujma Sharma R/o K-2/2282, Shastri Nagar, Meerut UP- 250002.	All that part and parcel of the residential property situated at Plot No. 17 at Kharsa No. 260, 261, 262 & 263 situated at Sai Nagar, Near Jagriti Vihar Extension, Revenue Village Saraikazi, Pargana, Tehsil & District Meerut U.P. Area 204.48 sq. mtr. (in the name of Smt. Ujma Sharma) registered in the office of sub-registrar Meerut at serial no. 3286 dated 13.04.2016. Bounded As: East- Plot No. 36, West- Remaining part of Plot no 17 thereafter plot no 16, North- Colony road 30 ft. wide, South- Boundary of colony thereafter land of others.	24.06.2021 27.10.2021 Amount due as per Demand Notice: 45,80,612.48 plus interest & other charges	Rs. 84,10,000/- Rs. 8,41,000/- Rs. 50,000/-	a) By 17.05.2023 between 10 am to 5 pm b) Auction On 24.05.2023 between 01:00 pm to 05:00 pm	Ms Purnima Garg Contact: 7067625649	"UCO Bank, IS-194, NEAR PVS MALL, SHASTRI NAGAR, MEERUT UP. Phn. no. : 0121-2604080 email id: meshas@ucobank.co.in"
2	Branch: Shastrinagar, Meerut Borrower: M/s Salman Traders Prop. Mr Imran, R/o 590, Shyam Nagar, Pillokheri Road, Meerut-250002. Guarantor: Mrs Ishrat Jahan W/o Mohd Chand R/o H. no. 438, Shyam Nagar, Pillokheri Road, Meerut-250002	All that part & parcel of vacant land, measuring area 825 sq. mts of Kharsa No 749 Mi situated at Village Aipur Jimjama, Near Rizwan Dairy, Hapur Road, Meerut, Uttar Pradesh in the name of Smt Ishrat W/o Mohd Chand duly registered in the office of Sub - Registrar, Meerut at Sr No. 5992, dated 31.08.2017. Boundaries- North: Land of Kallu South: Rasta 32 Feet wide East: Plot of Smt Ishrat West: Land of Kallu.	17.05.2019 01.08.2019 Amount due as per Demand Notice: Rs. 50,37,920.36 plus interest & other charges	Rs. 28,50,000/- Rs. 2,85,000/-			
3	Branch: Meerut College, Meerut Borrower: Mrs. Meenu Agarwal W/o Pawan Kumar Agarwal & Mr. Pawan Kumar Agarwal S/o Shiv Kumar Agarwal R/o C-67, Saraswati Lok, Delhi Road Meerut-250002. Guarantor: Sanjay Kumar S/o Atar Singh, 846/44, Sector 1, Madhavpuram, Ram Leela Ground, Meerut, UP-250002	All that part and parcel of the property in the name of Smt Meenu Agarwal W/o Pawan Kumar Agarwal consisting of residential flat on ground floor area measuring 50.37 Sq. Mtr. bearing private no. 4, constructed on part of plot no. C-79, C-80 & C-78/1, consisting of kharsa no. 2113, 2114 &					

Indian Bank NAGPUR BRANCH, KAMALA BHAVAN, CEMENT RD., DHARAMPETH EXT., NAGPUR-440010
Phone Nos: 0712 2534380 Email: N007@indianbank.co.in

DEMAND NOTICE Date: 15.04.2023

Notice under Sec. 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

1. Mr. Vishal Pralhad Bhaisare (Borrower/ Applicant)
P NO 204 EROSE HOUSING SOCIETY OM NAGAR KORADI ROAD NEAR WOX COOLER NAGPUR - 440030

2. Mrs. Neha Vishal Bhaisare (Borrower / Co-applicant)
P NO 204 EROSE HOUSING SOCIETY OM NAGAR KORADI ROAD NEAR WOX COOLER NAGPUR - 440030

Subj: Your loan account 6619948291 & 6821706677 with Indian Bank Nagpur Branch - Reg.

You committed default in repayment of loans to the tune of to - Rs. 77,92,411.799 (Rupees Seventy Seven Lakhs Ninety Two Thousand Four Hundred And Eleven And Seven Hundred And Ninety Nine Paise) and the said amount carries further interest at the agreed rate from 15/04/2023 till date of repayment

The Bank issued notice under the Act on 15/04/2023 calling upon you to repay the outstanding amount of to - Rs. 77,92,411.799 (Rupees Seventy Seven Lakhs Ninety Two Thousand Four Hundred And Eleven And Seven Hundred And Ninety Nine Paise) as on 15/04/2023 The notice was sent to you by "Regd. post"/"Courier"/"Speed Post"/ ("strike out whichever not applicable) has been returned un-served.

You are called upon to pay to - Rs. 77,92,411.799 (Rupees Seventy Seven Lakhs Ninety Two Thousand Four Hundred And Eleven And Seven Hundred And Ninety Nine Paise) and the said amount will carry further interest and charges at the agreed rate from 15/04/2023 till date of repayment within 60 days from the date of this notice failing which Bank will be constrained to exercise its rights of enforcement of security interest as against the secured assets given in the schedule hereunder. This Notice is without prejudice to any other right remedy available to the Bank.

Schedule of property 1. All that piece and partial of Residential House Ground + 1 floor in the land bearing plot no.204 on the layout of the Eros c-op. Housing society Lts. Nagpur out of Kharsa No 188/1 and 190/1 of Mouza - Nara, bearing corp. House no. 3080/A/204, Ward no. 57, patwari Halka No.11, city survey no 488, sheet no 656/95, plot admeasuring about 1363.40 sq.ft (126.4890 sq.mtrs) situated at koradi road, Nagpur Tahsil & Dist.Nagpur, within the limits of Nagpur Improvement Trust Nagpur and Nagpur corporation and Dist-Nagpur. **Boundaries On the East - 9.00 mtr Road On the West - plot no 203 On the North - plot no 202 (Actual) & plot no 205 (As per R.L. Letter) On the South - 9.00 mts road.**

Yours faithfully _____
Authorized Officer
Indian Bank

BEFORE THE HON'BLE DEBTS RECOVERY TRIBUNAL, NAGPUR 'B' Block, 2nd Floor, CGO Complex, Seminary Hills, Nagpur - 440006. O.A. No. 445/2022 F.F. 05/06/2023

State Bank of India VERSUS M/s. Jai Bajrang Minerals & Others

To,

5) Master Harshvardhan S/o. Gaurishankar Motghare Aged about 11 years, Occ : Student Being Minor represented through his natural guardian mother Smt. Yogini wd/o Gaurishankar Motghare Shiv Nagar, Rani Laxmibai Ward, House No. 1014, Khat Road, Bhandara-441904

...DEFENDANTS

NOTICE BY PAPER PUBLICATION

Whereas the above named applicant has filed the above referred Application in this Tribunal.

1. It is to be noted that the application has been filed before the Hon'ble DRT to recover the amount of Rs. 34,56,759/- (Rupees Thirty Four Lacs Fifty Six Thousand Seven Hundred Fifty Nine only) with present and future interest, expenses, etc.

2. Whereas the service of Summons to Defendant No. 5 could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.

3. You are directed to appear before this Tribunal in person or through an Advocate and file Written Statement / Say on 05/06/2023 at 10.30 am and show cause as to why reliefs prayed for should not be granted.

4. Take notice that in case of default, the Application/ Appeal shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this 26th Day of April 2023 at Nagpur.

Registrar
Debts Recovery Tribunal
Nagpur

E-AUCTION SALE NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

E-AUCTION SALE NOTICE FOR SALE OF IMMovable SECURED ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

That L&T Housing Finance Corporation Limited (hereinafter referred as Original Lender/LTHFL) has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited on its own acting in its capacity as trustee of EARC TRUST SC 396 (hereinafter referred as "EARC") pursuant to the Assignment Agreement dated 31-12-2020 under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the LTHFL and all the rights, title and interests of LTHFL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

Notice of 30 days is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the physical possession of which has been taken by the Authorised Officer (AO) will be sold on "As is where is", "As is what is", and "Whatever there is" basis, for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted from any money received by EARC from Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit are mentioned below for the property.

DETAILS OF SECURED ASSET PUT FOR E-AUCTION:

Loan Account No	Name of Borrower / Co Borrower	Trust Name	Name of Bank & Branch, Account Number & IFSC Code	Total Outstanding Dues INR as on 28-04-2023	Reserve Price (in INR)	Earnest Money Deposit (EMD) in INR	Date & Time of Auction	Type of Possession
NGPHL1600 0143 & NGPHL1600 0248	1. Chetan Bhimrao Lanjewar (Borrower) 2. Mrs. Chaya Bhimraji Lanjewar (Co-Borrower)	EARC-TRUST-SC-396	ICICI Bank Ltd., Nariman Point; 000405120290; ICIC0000004	Rs. 27,47,706.86	Rs. 34,50,000.00	Rs. 3,45,000.00	30.05.2023 02.00 P.M	Physical

Description of the Property: Property Description: All That Piece And Parcel Of Land Plot No-20a, (Twenty A) In Block A Land Containing B Admeasuring 139,354 Sq. Mtrs. (As Per Regulation Letter) In The Sanctioned Layout Of Khobragde Layout Of Land Bearing Khatian No-65 Mouza. Dighori, Bearing City Survey No-290, Sheet No-386/43, And Nmc House No-3180-20 Nagpur Tahsil And District Nagpur Within The Limit Of The Nagpur Municipal Corporation And Nagpur Improvement Trust And Plot Is Bounded As Under: Boundaries of Plot No-20A On The East Plot No-8, On The West: 7.62 Mtrs Road, On The North: Plot No.19, On The South: Plot No.21.

Important Information regarding Auction Process:

- All Demand Drafts (DD) shall be drawn in favor of Trust name as mentioned above and payable at Mumbai.
- Last Date of Submission of EMD Received 1 day prior to the date of auction
- Place for Submission of Bids 1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098
- Place of Auction (Web Site for Auction) E-Auction (https://auction.edelweissarc.in)
- Contact Persons with Phone Nos. Toll free Number: 1800 266 6540
- Date & Time of Inspection of the Property As per prior appointment
- For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. https://auction.edelweissarc.in

Place: Nagpur Sd/- Authorized Officer
Date: 28.04.2023 Edelweiss Asset Reconstruction Company Limited

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SATNAM GLOBAL INFRAPROJECTS LIMITED

RELEVANT PARTICULARS

Name of Corporate Debtor	SATNAM GLOBAL INFRAPROJECTS LIMITED
Date of incorporation of Corporate Debtor	09/02/1987
Authority under which Corporate Debtor is incorporated / registered	ROC-Delhi
Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U74899DL1987PLC026940
Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Off: Plot No. 272, FIE Industrial Area, Patparganj/Delhi-110092 Address other than Regd. Office: 1, F-54, Chand Industrial Area, Kota, Rajasthan-324003 2, B-93, MIDC, Butburi Industrial Area, Nagpur Maharashtra -441122 3, A-4, Sector-57, Noida, U.P.-201301
Insolvency commencement date in respect of Corporate Debtor	26th April, 2023 (Order received on 27th April, 2023)
Estimated date of closure of insolvency resolution process	23rd October, 2023
Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rajneesh Kumar Aggarwal Reg. No.: IBBI/IPA-001/IP-P00886/2017-2018/11483 AFA Valid Upto: 27-Nov-23
Address & email of the interim resolution professional, as registered with the board	Address : C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058 E-mail: ca@arkadvisors.in
Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058 E-mail: ip.satnam@gmail.com
Last date for submission of claims	10th May 2023
Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	(a) Not Applicable
Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	(a) Not Applicable
(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical Add: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058. (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-VI) has ordered the commencement of a corporate insolvency resolution process of the Satnam Global Infraprojects Limited on 26th April, 2023.

The creditors of Satnam Global Infraprojects Limited are hereby called upon to submit their claims with proof on or before 10th May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Rajneesh Kumar Aggarwal, Interim Resolution Professional
Registration No.: IBBI/IPA-001/IP-P00886/2017-2018/11483
Address: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi-110058 E-mail: ca@arkadvisors.in
Date: 29.04.2023
Place: New Delhi AFA No.: AA1/11483/02/271123/104928 | Valid Upto: 27-Nov-23

MOTILAL OSWAL HOME LOANS Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, Tel: (022) 47189999
Website: www.motilalosal.com, Email: hfquery@motilalosal.com

POSSESSION NOTICE (FOR IMMovable PROPERTY/IES)

Whereas the undersigned being the Authorised Officer of the Motilal Oswal Home Finance Limited (Formerly known as Aspire Home Finance Corporation Ltd), under the Securitization and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice(s).

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Motilal Oswal Home Finance Limited, for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

Sr No	Loan Agreement No / Name of the Borrower/ Co Borrower/Guarantor	Demand Notice Date & Amount	Date of possession Taken	Description of the Property/ies mortgaged
1	LXNAG000415-160011312 Raghunath Zibalnath Nanotkar & Smita Raghunath Nanwatkar	23-12-2017 for Rs. 1018885/-	26-04-2023	H.No.72, Ward No. 02, Jancode No. 217, Birsi, Grampanchayat -Birsi, Tiroda, Gondia, Near Hanuman Mandir, 441601 Gondiya Gondiya Maharashtra India
2	LXBHA00316-170034546 Smita Raghunath Nanwatkar & Raghunath Zibalnath Nanotkar	16-01-2018 for Rs. 881427/-	26-04-2023	Plot No -72, Ward No2, Jancode No/ 217, Mouza Birsi, Grampanchayat - Birsi, Th/Tiroda, Dst/ Gondia 441911 Gondiya maharashtra india
3	LXBHA00316-170028417 Gopinath Zibalnath Nanwatkar & Yogita Gopinath Nanwatkar	08-02-2018 for Rs. 759830/-	26-04-2023	All That Piece And Parcel Of Land Situated At Property No 73, Ts No 29, Thak No 75, Ward No 2, Mouza Birsi, Tiroda, Gondia Near Ambedkar Statue 441911 Gondiya Maharashtra
4	LXNAG000414-15000743 Ambika Janglji Burde & Arvind Janglji Burde	17-02-2020 for Rs. 967463/-	25-04-2023	House No.1187, Ward No-41, Chandrabhaga Nagar, Mza Hansapuri, Nagpur, Maharashtra - 440009
5	LXCHA00117-180066244 Kishor Daulat Khevale & Mina Kishor Khevale	22-06-2020 for Rs. 360332/-	27-04-2023	Property No/ 343, Near Sanskar Public School, Near Hanuman Temple, Mauza - Manjari, Bhadravati, Chandrapur, Maharashtra - 442508

Place: Maharashtra Sd/- Authorized Officer
Date: 29.04.2023 (Motilal Oswal Home Finance Limited)

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [Rule-8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, the Authorized Officer of the EARC under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 and in exercise of powers conferred under Section 13(2) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 18-Nov-2022 calling upon the borrower M/s Goodwill Enterprises and Guarantors Mr. Giriraj Kothari, Mr. Mhoshim Ahmed bearing loan account number - 57000008152 & 650014025067 to repay the amount mentioned in the notice being 5,85,05,763.65Ps (Rupees Five Crore Eighty-Five Lakh Five Thousand Seven hundred Sixty-Three and Sixty-Five Paise only) within 60 days from the date of receipt of the said notice.

That IndusInd Bank Limited (hereinafter referred as IBL) has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited in its capacity as trustee of EARC TRUST SC-458 (herein after referred to as "EARC") vide Assignment Agreement dated 28-03-2022 under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the IBL and all the rights, title and interests of IBL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorised Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this 25th day of April of the year 2023.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for an amount 5,85,05,763.65Ps (Rupees Five Crore Eighty-Five Lakh Five Thousand Seven Hundred Sixty-Three and Sixty-Five Paise only) and interest thereon.

The borrower(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF SECURED ASSET.

SCHEDULE PROPERTY : Property 1 : House No 637, Circle No. 7/12, Admeasuring 108.20 Sq Mts, Division No. 2, in Mouza Nagpur, Bearing CTS No. 260 Sheet No. 192, Ward No. 30, Near Buddhukhan Ka Minar, Gandhigah, Taluka & District- Nagpur, bounded as under: North: 25 Feet Wide Road, South: House of Kazi A Bari, East: House of Dattopant Joshi, West: House of Faizul Hafiz Qazi

Property 2 : Workshop No. F-29, Pritam Complex, Ring Road, Tahasil and district Nagpur, Nagpur Municipal Corporation, Ward No. 23, NIT Plot No. 25, in CRS II Scheme, admeasuring 65162 Sq. ft. Kharsa no 183, Mouza- Nagpur bearing Corporation houses Nos 644, 644-A, 644-B & 644-C, City Survey No. 204, Sheet No. 152-153 and bounded as under: North: Workshop No F 30, South: Workshop No F 28, East: Parking Of Flat Owners, West: Road

Property 3 : NIT Plot No- 11, Lakadgang CRS Section - I, Admeasuring 3500 & 3720 sq ft. Apartment No 304-D, 3rd floor, Riddhi Apartment, Corporation House No-928, Ward no- 2, City survey No- 558, Mouza Nagpur, Tehsil and District - Nagpur.

Place: Nagpur Sd/- Authorized Officer
Date: 25.04.2023 Edelweiss Asset Reconstruction Company Limited (Trustee of EARC TRUST SC - 458)

MANAPPURAM HOME FINANCE LIMITED FORMERLY MANAPPURAM HOME FINANCE PVT LTD

Manappuram Home Finance Ltd at Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093, contact No. 022-68194000/022-66211000. Branch: NAGPUR

Sale cum Auction Notice

We are issuing this Sale Notice to the Borrower/s, Co-borrower/s and Guarantor/s mentioned in Sr. No. 1 under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, advising them to clear the liability as mentioned below within 30 days from this date failing which the secured property mentioned in below description will be sold by Public Auction as detailed under the provisions of Section 13(4) of sub rule 6 of Rule 8 of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, on the date mentioned below for recovery of dues. Also giving Auction Notice to the Borrower/s, Co-borrower/s and Guarantor/s mentioned in Sr. No. 1 under the said act.

Sr. No.	Borrower/s, Co-borrower/s & Guarantor/s Name / Loan Account Number	Description of the Immovable Property	Date of Possession	Outstanding Due Amount in Rs.	Reserve Price and EMD amount in Rs.	Property Inspection Date
1	PL90PLLONS00000 5001657 Mr. PRVIN MAHADEORAO KACHORE & Mrs. Madhuri Kachore	Plot No 6 Ward No 21 Layout Bharatwada Kh. No 5/2 P H No 17 R.C.Pardi Nagpur Shivaji Nagar Nagpur 440008	24-04-2023	Rs. 15,84,234/-	Rs.11,12,524/- & Rs.2,78,131/-	04-05-2023 29-05-2023 till 03:00PM

Place of Auction: Manappuram Home Finance Ltd, Building No. 683, Ward No. 36, 1st Floor, Rice House, Anaj Bajar, Above Umia Urban Co-Operative Bank, Itwari, Nagpur Dt., Pin-440 008

Terms & Conditions: [1] To participate in the Auction, the intending bidders have to deposit earnest money by way of DD favouring "MANAPPURAM HOME FINANCE LIMITED". [2] The Successful Bidder have to pay 25% of the Bid Amount immediately on the Sale being decided in his/her favour excluding the earnest money deposited and the balance sale price is to be remitted within 15 days from the date of communication of sale. [3] If the Successful Bidder defaults in effecting payments or fails to adhere to the terms of sale in any manner, the amount already deposited will be forfeited and he/she shall not have any claim on such forfeited amount. [4] If for any reason, on the day of Public Auction, the reserve price is not materialized then the Authorized Officer reserves the right to call for tender / private treaty without giving any further notice to the Borrower/s, Co-borrower/s, Guarantor/s and general public at large, to deal with the property concerned, at a convenient date thereafter. [5] The Sale will be on "as is where is basis" and "as is what is basis". Persons interested should make their own independent inquiries as to the title of the property and claims/dues from Govt./ Semi Govt. Company, if any, affecting the property. Any statutory or other dues payable and due to these properties shall have to be borne by the purchaser/bidders only. All the expenses of whatever nature including stamp duty, registration charges, transfer fee, etc. of getting property transferred shall be borne by the purchaser only and the Company shall not in any way be liable for the same. [6] The Authorized Officer reserves the right to accept or reject all or any of the bids or postpone / cancel the auction without assigning any reason there of including addition or deletion of terms and conditions of this advertisement / sale without any Notice, at his discretion. [7] The intending bidder on remitting the EMD amount may verify the copies of the property documents held by the Company during the office hours before the Auction date. [8] Please note that this is not an Offer to sell the property described above but only an invitation to the public to make an Offer to purchase by participating in the Auction/bidding.

Date: 29.04.2023 Sd/- Authorized Officer
Place: Maharashtra For MANAPPURAM HOME FINANCE LIMITED

अ क्र	कर्जदार/चे व जमानतदार/चे नाव	मागणी नोटीस व प्रतिकारक ताबा घेण्याची तारीख	देय रक्कम अधिक पुढील दिनांका घटून घ्याय
1	मे. ओम डेव्ही कंपनी, सी. सिता उदय राठोड, श्री. अशोक रुपचंद हलवाणी (13/2) दि. 13-01-2023 13(4)दि. 26-04-2023	1,37,05,684/-	
स्थावर मालमत्तेचे वर्णन - मोजे - चांदणी, ता. आर्वी जि. वर्धा, शेत सर्वे क्र. 164,165 मधील प्लॉट क्र. 34.56 व 57 क्षेत्रफळ 140 चौ. मी. त्याची चतु:सिमा (34) पुर्व - प्लॉट क्र. 35 पश्चिमेस - प्लॉट क्र. 33 उत्तरेस - प्लॉट क्र. 26-अ दक्षिणेस - रस्ता (56) पुर्व - प्लॉट क्र. 55 पश्चिमेस - प्लॉट क्र. 57 उत्तरेस - रस्ता दक्षिणेस - दुसरे ले आऊट (57) पुर्व - प्लॉट क्र. 56 पश्चिमेस - प्लॉट क्र. 58 उत्तरेस - रस्ता दक्षिणेस - दुसरे ले आऊट मोजे आर्वी, प्राणो, ता. आर्वी जि. वर्धा, शेत सर्वे / गट क्र. 143/1,143/2 त्यामधील प्लॉट क्र. 12 ते 23 व 25 एकूण क्षेत्रफळ 22589.32 चौ. फुट चतु:सिमा - (12) पुर्व - प्लॉट क्र. 17 पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 11 दक्षिणेस - प्लॉट क्र. 13 (13) पुर्व - प्लॉट क्र. 16, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 12, दक्षिणेस - प्लॉट क्र. 14 (14) पुर्व - प्लॉट क्र. 15, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 13, दक्षिणेस - रस्ता (15) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 14, उत्तरेस - प्लॉट क्र. 16, दक्षिणेस - रस्ता (16) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 13, उत्तरेस - प्लॉट क्र. 17, दक्षिणेस - प्लॉट क्र. 15 (17) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 11,12 उत्तरेस - प्लॉट क्र. 18, दक्षिणेस - प्लॉट क्र. 16 (18) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 09,10 उत्तरेस - प्लॉट क्र. 19, दक्षिणेस - प्लॉट क्र. 17 (19) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 8, उत्तरेस - प्लॉट क्र. 20, दक्षिणेस - प्लॉट क्र. 18 (20) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 7, उत्तरेस - रस्ता 18, दक्षिणेस - प्लॉट क्र. 19 (21) पुर्व - रस्ता, पश्चिमेस - रस्ता, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 23 (22) पुर्व - प्लॉट क्र. 17 पश्चिमेस - प्लॉट क्र. 21, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 23 (23) पुर्व - दुसरे लेआऊट, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 21,22 दक्षिणेस - प्लॉट क्र. 24 (25) पुर्व - दुसरे लेआऊट, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 24, दक्षिणेस - प्लॉट क्र. 26,27 मोजे - आर्वी, ता. आर्वी, जि. वर्धा, शेत सर्वे/गट क्र. 109 त्यामधील प्लॉट क्र. 12, एकूण क्षेत्रफळ 1786.16 चौ. फुट त्याची चतु:सिमा पुर्व - दुसरे लेआऊट, पश्चिमेस - रस्ता, उत्तरेस - शेतजमीन, दक्षिणेस - प्लॉट क्र. 11			
2	मे. रचना इन्व्हेस्टमेंट, प्रो. प्रा. प्रदीप व्यंकटराव व्हाडे, श्री. पंकज विनोद राठोड, मे. निमी फैशन, प्रो. प्रा. जयश्री संजय व्हाडे, मे. निमी कॅन्वस, प्रो. प्रा. मुकुंद शरदराव दातेराव	1,43,82,523/- 13(4)दि. 13-01-2023 13(4)दि. 26-04-2023	
स्थावर मालमत्तेचे वर्णन - मोजे चांदणी, ता. आर्वी, जि. वर्धा, शेत सर्वे क्र. 109 मधील प्लॉट क्र. 14,19,31,32, व 25 याचे क्षेत्रफळ 703 चौ. मी. 198 चौ. मी. त्याची चतु:सिमा पुढीलप्रमाणे: (14) पुर्व - प्लॉट क्र. 13, पश्चिमेस - प्लॉट क्र. 15, उत्तरेस - शेतजमीन, दक्षिणेस - रस्ता (19) पुर्व - प्लॉट क्र. 18, पश्चिमेस - रस्ता, उत्तरेस - शेतजमीन, दक्षिणेस - रस्ता (25) पुर्व - प्लॉट क्र. 23,24, पश्चिमेस - खुली जागा, उत्तरेस - प्लॉट क्र. 20, दक्षिणेस - रस्ता (31) पुर्व - प्लॉट क्र. 29,33, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 30, दक्षिणेस - प्लॉट क्र. 32 (32) पुर्व - प्लॉट क्र. 33, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 31, दक्षिणेस - रस्ता मोजे आर्वी, प्राणो, ता. आर्वी जि. वर्धा शेत सर्वे/गट क्र. 143/1, 143/2 त्यामधील प्लॉट क्र. 43 ते 53 एकूण क्षेत्रफळ 11969.31 चौ. फुट त्याची चतु:सिमा (43) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 42, उत्तरेस - प्लॉट क्र. 28, दक्षिणेस - रस्ता (44) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 45, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 59 (45) पुर्व - प्लॉट क्र. 44, पश्चिमेस - प्लॉट क्र. 46, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 58 (46) पुर्व - प्लॉट क्र. 45, पश्चिमेस - प्लॉट क्र. 47, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 57 (47) पुर्व - प्लॉट क्र. 46, पश्चिमेस - प्लॉट क्र. 48, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 56 (48) पुर्व - प्लॉट क्र. 47, पश्चिमेस - प्लॉट क्र. 59, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 55 (49) पुर्व - प्लॉट क्र. 48, पश्चिमेस - प्लॉट क्र. 50, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 54 (50) पुर्व - प्लॉट क्र. 49, पश्चिमेस - रस्ता, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 53 (51) पुर्व - रस्ता, पश्चिमेस - दुसरे लेआऊट, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 52 (52) पुर्व - रस्ता, पश्चिमेस - दुसरे लेआऊट, उत्तरेस - प्लॉट क्र. 51, दक्षिणेस - रस्ता (53) पुर्व - प्लॉट क्र. 54, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 50, दक्षिणेस - रस्ता			
3	मे. निमी फैशन, प्रो. प्रा. मुकुंद शरदराव दातेराव	1,45,74,200/- 13(4)दि. 13-01-2023 13(4)दि. 26-04-2023	
स्थावर मालमत्तेचे वर्णन - मोजे आर्वी, प्राणो, ता. आर्वी जि. वर्धा शेत सर्वे क्र. 109 मधील प्लॉट क्र. 37 ते 38 एकूण क्षेत्रफळ 537 चौ. फुट चतु:सिमा (37) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 45, उत्तरेस - प्लॉट क्र. 38, दक्षिणेस - शेतजमीन (38) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 44, उत्तरेस - प्लॉट क्र. 45, दक्षिणेस - प्लॉट क्र. 37 मोजे - आर्वी, प्राणो, ता. आर्वी, जि. वर्धा, शेत सर्वे क्र. 143/1,143/2 त्यामधील प्लॉट क्र. 56 ते 70 एकूण क्षेत्रफळ 18460.62 चौ. फुट चतु:सिमा (56) पुर्व - प्लॉट क्र. 57, पश्चिमेस - प्लॉट क्र. 55, उत्तरेस - प्लॉट क्र. 47, दक्षिणेस - रस्ता (57) पुर्व - प्लॉट क्र. 58, पश्चिमेस - प्लॉट क्र. 56, उत्तरेस - प्लॉट क्र. 46, दक्षिणेस - रस्ता (58) पुर्व - प्लॉट क्र. 59, पश्चिमेस - प्लॉट क्र. 57, उत्तरेस - प्लॉट क्र. 45, दक्षिणेस - रस्ता (59) पुर्व - रस्ता, पश्चिमेस - प्लॉट क्र. 58, उत्तरेस - प्लॉट क्र. 44, दक्षिणेस - रस्ता (60) पुर्व - खुली जागा, पश्चिमेस - प्लॉट क्र. 61, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 70 (61) पुर्व - प्लॉट क्र. 60, पश्चिमेस - प्लॉट क्र. 62, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 70 व 69 (62) पुर्व - प्लॉट क्र. 61, पश्चिमेस - प्लॉट क्र. 63, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 69 (63) पुर्व - प्लॉट क्र. 62, पश्चिमेस - प्लॉट क्र. 64, उत्तरेस - प्लॉट क्र. 64, दक्षिणेस - प्लॉट क्र. 68,69 (64) पुर्व - प्लॉट क्र. 63, पश्चिमेस - प्लॉट क्र. 65, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 68 (65) पुर्व - प्लॉट क्र. 64, पश्चिमेस - प्लॉट क्र. 66, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 67,68 (66) पुर्व - प्लॉट क्र. 65, पश्चिमेस - रस्ता, उत्तरेस - रस्ता, दक्षिणेस - प्लॉट क्र. 67 (67) पुर्व - प्लॉट क्र. 68, पश्चिमेस - रस्ता, उत्तरेस - प्लॉट क्र. 66, दक्षिणेस - रस्ता (68) पुर्व - प्लॉट क्र. 69, पश्चिमेस - प्लॉट क्र. 67, उत्तरेस - प्लॉट क्र. 65,64, दक्षिणे			

'बीबीसी'चे अध्यक्ष शार्प यांचा राजीनामा

बोरिस जॉन्सन यांना कर्जसुविधा दिल्याचे प्रकरण एपी, लंडन

'ब्रिटिश ब्रॉडकास्टिंग कॉर्पोरेशन'चे (बीबीसी) अध्यक्ष रिचर्ड शार्प यांनी शुक्रवारी आपल्या पदाचा राजीनामा दिला. ब्रिटनचे माजी पंतप्रधान बोरिस जॉन्सन यांना कर्जसुविधा उपलब्ध करून देण्यासंदर्भात ते आपल्या सहभागाबद्दलचा समाधानकारक खुलासा देऊ न शकल्याचा अहवाल सादर झाला. त्यानंतर शार्प यांनी राजीनामा देत असल्याचे जाहीर केले.



या आधी बँक क्षेत्रात कार्यरत असलेल्या ६९ वर्षीय शार्प यांनी सांगितले, की सरकारी सार्वजनिक क्षेत्रातील नियुक्तीसंदर्भात प्रशासकीय संहितांचा त्यांनी भंग केल्याचा निष्कर्ष तपासाअंती काढण्यात आला आहे.

बॅरिस्टर अँडम हेपिंग्टॉल यांच्या नेतृत्वाखाली या प्रकरणाची चौकशी करण्यात आली. त्यात शार्प यांची नियुक्ती आणि जॉन्सन यांना आठ लाख पौंडांचे कर्ज मिळवून देण्यात त्यांच्या सहभागी चौकशी करण्यात आली. शार्प यांनी एका निवेदनात नमूद केले, की, मी सरकारी नियुक्ती करताना प्रशासकीय संहितेचे उल्लंघन केल्याचे हेपिंग्टॉल यांचे मत असले तरी, त्यांच्या म्हणण्यानुसार असे उल्लंघन झाले तरी नियुक्ती बेकायदेशीर ठरतेच असे नाही.

दुसऱ्या चुकीची कबुली!

या वृत्तानुसार शार्प यांनी सांगितले, की माजी पंतप्रधान जॉन्सन यांच्यासाठी कर्जसुविधा, तशी व्यवस्था किंवा वित्तपुरवठा करण्यात आपण कोणत्याही भूमिका बजावली नाही. परंतु 'बीबीसी'चे सर्वोच्च पद स्वीकारण्यापूर्वी चौकशी प्रक्रियेदरम्यान, ब्रिटनचे मंत्री सामान्यतः आणि उद्योगपती सॅम क्लिथ यांच्या भेटीमागे त्यांची भूमिका होती, हे सांगायला हवे होते. त्यांनी हे सांगितले नाही. ही चूक झाल्याचे त्यांनी मान्य केले आणि त्याबद्दल खेद व्यक्त केला 'बीबीसी'च्या अध्यक्षपदी दुसरी नियुक्ती होईपर्यंत ते हे पद जूनपर्यंत सांभाळतील, असेही शार्प यांनी सांगितले.

NAME CHANGE

I, PRANJALTIKHE S/o Arunrao Tikhe R/o Mira Colony, Nachgaon Road, PULGAON, Dist. Wardha, Maharashtra have CHANGED MY NAME TO ADITYA TIKHE for all future purposes.

JAIPUR DEVELOPMENT AUTHORITY Indira Circle, Jawahar Lal Nehru Marg, Jaipur-302004. NOTICE INVITING BID NIB No. : EE & TA to Dir.Engg.-I/04/2023-24

इंडियन बँक Indian Bank NAGPUR BRANCH, KAMALA BHAVAN, CEMENT RD., DHARAMPETH EXT., NAGPUR-440010

मागणी सूचना प्रकाशन 1) श्री. विशाल प्रह्लाद भैसाहे (कर्जदार / अर्जदार) 2) सौ. नेहा विशाल भैसाहे (कर्जदार / सह-कर्जदार)

IndiaShelter Home Loans इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

जाहीर सूचना - अचल मालमत्तांच्या विक्रीसाठी लिलाव (सिक््युरिटी इंटरस्ट (एनफोर्समेंट) रुक्म, 2002मधील नियम 8(6) अंतर्गत)

स्टेट बँक ऑफ इंडिया तणावग्रस्त आस्ति वसुली शाखा (सार्ब), नागपूर

ताबा सूचना (अचल संपत्तीकरीता) सरफेसी अॅक्ट २००२ च्या कलम १३ (४) अंतर्गत

ऋण वसुली अधिकरण, नागपूर 'बी' ब्लॉक दुसरा माळा, सीजीओ कॉम्प्लेक्स, सेमिनरी हिल्स, नागपूर-४४०००६

NAGPUR MUNICIPAL CORPORATION (Transport Department) REQUEST FOR PROPOSAL

पंजाब नॅशनल बँक Punjab National Bank सर्कल शरद सेंटर, पीएनबी हाउस, किंग्सवे, नागपूर - 440001

बँक ऑफ महाराष्ट्र Bank of Maharashtra प्रधान कार्यालय: 'लोकमंगल', 1501, शिवाजी नगर, पुणे - 411 005.

JAIPUR DEVELOPMENT AUTHORITY Corrigendum NIB No. EE (PHE-II)/12/2022-23

प्रपत्र अ जाहीर घोषणा (भासवी नगरची व दिवाळखोरी मंडळ (कोर्पोरेट व्यवसायातील दिवाळखोरी नियम प्रक्रिया) नियम, 2016 मधील नियम 6 अंतर्गत)

संबंधित नमुने 1. कोर्पोरेट दिवाळखोरी नियम 2. कोर्पोरेट दिवाळखोरी नियम

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